F.A. No. 2 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.07.2015

Heard Mrs. G. Purkayastha, learned counsel for the appellant.

From record it appears that, notice has been issued to the respondents No. 1 and 2 and service report is awaited.

List this matter after 2(two) weeks for service report and further order.

JUDGE

D. Nary

MC[WP(C)] No. 51 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.07.2015

In the light of the order passed in *WP(C) No. 52 of 2015* this Misc. Case also stands disposed of.

JUDGE

D. Nary

WP(C) No. 52 of 2015
With MC[WP(C)] No. 51 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.07.2015

Heard Ms. R. Paul, learned counsel for the petitioner.

Also heard Mr. L. Khyriem, learned counsel for the respondent No. 4 and Ms. P.S. Nongbri, learned counsel for the respondents No. 1-3.

All the learned counsels at Bar submit that, the matter has been settled amicably between the parties and has also produced the agreement and one work order signed between the parties.

Considering the fact that the matter has been settled amicably and the learned counsels for the parties have no objection to drop the case, the instant case is dropped on being settled.

Accordingly, the matter stands disposed of.

JUDGE

D. Nary

WP(C) No. 362 of 2012

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.07.2015

The matter came up for hearing.

Mr. P. Dey, learned counsel for the petitioner is not present before the court.

Mrs. S. Bhattacharjee, learned State counsel is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 380 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.07.2015

The matter came up for hearing.

None has appeared for and on behalf of the petitioner. Hence, the matter is adjourned.

Mrs. S. Bhattacharjee, learned State counsel is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary